



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CENTRAL BENCH, Nizam Place.

KOLKATA.

O.A. No. 740 of 2017.

In the matter of :

An application under section 19 of

the Administrative Tribunal Act, 1985.

-And-

In the matter of :

Priya Gorai,

C/o. Haradhan Gorai,

residing at Village- Chaktentul,

Post Office- Pandia,

District- Burdwan Pin- 713 420, W.B.

..Applicant.

-Versus-

1. Union of India,

through the Secretary,

Ministry of Defence '( Army ),

Army Qr. South Block, New Delhi-110 011.

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Subhash Chandra  
M/s

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2) The Chief of the Army Staff (Army)

Integrated Head Quarter, Ministry  
of Defence, South Block,

New Delhi - 810008 110 011.

3. G.O.C., Eastern Commandant

Eastern Region ( Medical Branch )

H.Q. Command Hospital, Alipore,

Kolkata- 700 027.

4. The Commanding Officer ,

Military Hospital, Rangar,

Post Office - Panagar,

District- Burdwan, Pin- 713561.

West Bengal.

....Respondents.

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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

**No. OA 350/740/2017**

**Date of order : 17.7.2017**

**Present: Hon'ble Mr.A.K.Patnaik, Judicial Member**

For the applicant : Ms.P.Mondal, counsel

For the respondents: Mr.R.Halder, counsel

**O R D E R (ORAL)**

**A.K.Patnaik, Judicial Member**

Heard Ms.P.Mondal, Id. Counsel appearing for the applicant and Mr.R.Halder, Id. Counsel appearing for the respondents.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

- a) Directing the respondent authorities to forthwith publish the panel for the post of Ward Sahaika of Military Hospital at Panagarh as the interview held on 28<sup>th</sup> & 29<sup>th</sup> April 2014 and appointment given to the applicant being successful candidate of the said post;
- b) Directing the respondents to consider the Notice for demand of justice dated 27.6.2016 submitted by the applicants advocate for necessary action to appoint her in the said post;
- c) To pass any order/orders and direction/directions may deem fit and proper;

3. The brief facts of the case are as follows :

In reply to an advertisement for employment of Ward Sahayika (OBC) at Military Hospital, Panagarh, the applicant submitted an application for employment. On 31.3.2014 she received a call letter for appearing in the interview and verification of certain documents. The applicant was interviewed on 28.4.2014 and she appeared in the written examination on 29.4.2014. But till date the result has not been published. The applicant made a representation dated 23.2.2017 which is still pending consideration by the respondent authorities. Hence she has approached this Tribunal in the instant OA.

4. Ms.Mondal submitted that the applicant has already made a representation dated 23.2.2017 addressed to respondent No.4, the

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Commanding Officer, Military Hospital, Panagarh, but the same is still pending disposal.

5. Therefore without entering into the merit, I dispose of this OA by directing the respondent No.4 that if any such representation has been preferred by the applicant dated 23.2.2017 and the same is still pending consideration, then the same may be considered as per the rules and regulations in force and result be communicated to the applicant by way of a well reasoned order within 6 weeks from the date of receipt of this order.
6. Though I have not expressed any opinion on the merit of the case, still then I made it clear that, if the grievance of the applicant is found to be genuine, the respondent authorities may take necessary steps for redressal of the grievance of the applicant. If in the meantime the representation dated 23.2.2017 stated to have <sup>been</sup> made by the applicant ~~as~~ disposed of, the decision thereof be communicated to the applicant within 2 weeks.
7. As prayed for by Id. Counsel for the applicant, a copy of this order along with the paper book of this OA be transmitted to respondent No.4 by Speed Post for which he will deposit the cost with the Registry within a period of one week.
8. With the aforesaid observations the OA is disposed of. No order is passed as to costs.

(A.K.PATNAIK)  
JUDICIAL MEMBER

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